

120 CR-6970-2026

(CNR No: PHHC011568282026)

HARDEV SINGH AND ORS
VS
PUNJAB STATE WAREHOUSING CORPORATION
AND ANR

Present: Mr. Vijay Kumar Jindal, Sr. Advocate with
Mr. Ajay Pal Singh, Advocate
Mr. Abhishek Shukla, Advocate and
Mr. Vijayveer, Advocate for the petitioners.

Mr. Abhilaksh Gaiind, Standing counsel PSWC with
Mr. Rakesh Roy, Advocate and
Ms. Priya Jarial, Advocate for respondent No.1.

Under challenge in the instant civil revision is an order dated March 27, 2026, passed by the learned Additional District Judge, Sri Muktsar Sahib, whereby warrants of attachment of the property of the judgment debtors had been issued.

Learned counsel appearing on behalf of respondent No.1- award holder appears on advance notice and places before this Court an order dated August 19, 2026, passed by the learned ADJ in EXE-86-2024 to submit that no order dated April 21, 2026, was passed by the Hon'ble High Court at Punjab and Haryana concerning the parties, and, therefore, the learned ADJ could not have relied on any such order to stay the execution proceedings.

Learned Senior counsel appearing on behalf of the petitioners submits that instead of recording that the stay order had been granted on the same date, i.e., April 21, 2026, by the learned ADJ hearing the application under Section 34 of the Arbitration and Conciliation Act, 1996, it has been wrongly recorded by the Executing Court that the Hon'ble High Court has passed the stay order while hearing the

Since a serious issue has been raised by the learned counsel for respondent No. 1, let a status report be called from the learned District Judge, Sri Muktsar Sahib, explaining the anomaly that has crept into the order dated August 19, 2026, passed in EXE-86-2024. It is also to be explained how despite recording that the presence of the decree holder is awaited the appearance of the learned counsel for the decree holder is recorded and how after recording that the JDs No. 1 to 7 are proceeded against “*ex parte*”, the learned ADJ recorded the presence of the learned counsel for JDs No.3 to 6.

Adjourned to **30.11.2026**.

(LAPITA BANERJI)
JUDGE

16.09.2026
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